

उपराज्यपाल राज निवास, दिल्ली – १९००५४

LIEUTENANT GOVERNOR RAJ NIWAS, DELHI - 110054

22nd February 2006

MESSAGE

The President of India has considered the Delhi Municipal Corporation (Third Amendment) Bill, 2004 and directed that the Bill be returned to the Legislative Assembly of National Capital Territory of Delhi for amending its clause 3 and in particular, to consider the desirability of substituting for clause (ii) of sub-section (1) of section 115 of the Delhi Municipal Corporation Act, 1957, with the following clause:

"(ii) any vacant land or building included in any village abadi, which is occupied for residential purpose by any original owner or his legal heir, during the year, subject to a maximum of two hundred square meters of covered space".

The Bill is, therefore, returned for reconsideration of the Legislative Assembly of NCT of Delhi under the proviso to section 25 of the Government of National Capital Territory of Delhi Act, 1991 (no.1 of 1992) read with rule 157 of the Rules of Procedure and Conduct of Business in the Legislative Assembly of National Capital Territory of Delhi, 1997.

[R L 10SHT]

[B.L. JOSHI] Lieutenant Governor, Delhi

Speaker,

Legislative Assembly of National Capital Territory of Delhi.